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**Central Administrative Tribunal
Principal Bench, New Delhi.**

C.P. No. 389/2008 In
OA No. 2916/2003

New Delhi this the 13th day of April, 2011.

**Hon'ble Mr. L.K. Joshi, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)**

**Shri Mahavir Singh
S/o Shri Raghuvir Singh
R/o H.No.19, Gulshan Park-II,
Nangaloi,
Delhi-110041.**

..Petitioner

By Advocate: Shri Manoj R. Sinha.

Versus

Union of India through:

1. **Shri Prakash
General Manager,
Northern Railway,
Baroda House, New Delhi.**

2. **Shri Pradeep Saxena
DRM Office, State Entry Road,
New Delhi.**

3. **Shri Ashok Kumar
APO, DRM Office,
State Entry Road,
New Delhi.**

..Respondents

By Advocate: Shri Shailendra Tiwary.

O R D E R (Oral)

Mr. L.K. Joshi, Vice Chairman (A)

The learned counsel for the Respondents has stated in an affidavit filed today in the Court that judgment dated 30.10.2007 was received in the office of Respondent Department through the Railway Advocate. It is further submitted that in compliance of the aforesaid order passed by this Hon'ble Tribunal, the pay of the Applicant has already been protected vide letter dated 09.05.2008 at the same stage which he was drawing before his de-categorization, i.e., Rs.3500/- per month in pay

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grade of Rs.2550-3200. The directions given in the order dated 08.12.2004 were as follows:

“10..... In view of the facts and circumstances of the case, we allow the present Original Application by setting aside the impugned order. Respondents are directed to fix his pay at the stage at which he was drawing previously in the post held by him before medical de-categorization from the date it became due. In that event, the applicant would be entitled for all consequential benefits. These directions shall be complied with by the Respondents within a period of three months from the date of receipt of a copy of this order. No costs”.

2. It is clear that the directions given in the above OA have been complied with. The Contempt Petition is, therefore, closed. Notices are discharged. If the Applicant has any grievance in the matter, he will have liberty to file fresh proceedings.


(MRS. MEERA CHHIBBER)
MEMBER (J)


(L.K. JOSHI)
VICE CHAIRMAN (A)

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